GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1900
ANSWERED ON:01.12.2009
DEPLOYMENT OF PMF IN STATES
Chauhan Shri Sanjay Singh;Choudhry Smt. Shruti;Sinha Shri Yashwant

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has deployed Central Para Military Forces/PMF in various States for maintaining law and ordr on cost basis;
- (b) if so, the details thereof;
- (c) whether the Union Government has recovered the dues in this regard from the State Governments concerned;
- (d) if so, the details thereof;
- (e) the names of the States which have cleared/not cleared the dues and the steps taken by the Government to recover the said dues;
- (f) whether the Government has any proposal to make conditional rules for deploying Central Para Military Forces to the State Governments which have not cleared their of dues; and
- (g) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a) & (b) The Central Police Forces are made available on the request of the State Governments to assist them to maintain public order. The deployment of these Forces depends upon the overall security situation and availability of these Forces. Accordingly, Central Para Military Forces are deployed in various States from time to time. It is not in public interest to indicate the details of these Forces or their area of deployment.
- (c) & (d) From April to August 2009, an amount of Rs.99.72 crore has been recovered from States/ Union Territories.
- (e): A Statement showing details of outstanding dues on account of deploy-ment charges is Annexed. As on 01.09.2009, an amount of Rs.3186.66 crore is outstanding against the 27 States/UTs. Requests are made to State by the Government/CPFs for time to time to make the payment of outstanding dues. The outstanding amount is being recovered/ adjusted from the reimbursement being made to various States under various Scheme viz Home Guards/ Civil Defence, Immigration, Armed Police Bns of States deployed for election duties in other States etc.
- (f) & (g): At present, there is no such proposal to make conditional rules for deployment of CPFs in States, which have not cleared their dues.

STATEMENT REFERRED TO IN REPLY TO PART (e) OF LOK SABHA UNSTARRED QUESTION NO.1900, FOR ANSWER ON 01.12.2009 REGARDING DEPLOYMENT OF PMF IN STATES.

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(Rupees in crore)

S.NO. NAME OF STATE /UT OUTSTANDING DUES

Andhra Pradesh 344.11

Assam 8.24
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314.05

3 Bihar

- 4 Chhattisgarh 372.66
- 5 NCT Delhi 53.0
- 6 Delhi Police 222.06
- 7 Goa / Daman/ Nagar Haveli 2.04
- 8 Gujarat 35.88
- 9 Haryana 0.05
- 10 Jharkhand 299.24
- 11 Karnataka 8.38
- 12 Kerala 1.63
- 13 Madhya Pradesh 30.62
- 14 Orissa 215.53
- 15 Puducherry 0.29
- 16 Punjab 302.31
- 17 Rajasthan 7.58
- 18 Tamil Nadu 187.93
- 19 Uttarakhand 1.42
- 20 Uttar Pradesh 600.69
- 21 West Bengal 157.59
- 22 Arunachal Pradesh 0.82
- 23 Jammu & Kashmir 15.61
- 24 Manipur 1.24

25 Mizoram 0.66

26 Nagaland 0.61

27 Tripura 2.42

TOTAL 3186.66